

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 275 OF 2019 &**  
**IA NO. 1329 OF 2019**

**Dated: 16<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matters of:**

**M/s Sahasradhara Energy Private Limited** .... **Appellant(s)**  
**Versus**  
**Uttar Pradesh Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mr. Utkarsh Singh, Adv.

Mr. A.K. Pradhan, Rep.

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Sachin Dubey for R-1

Mr. Arjun Pall  
Mr. Varun Byreddy for R-2

**ORDER**

Objections/reply to the main appeal shall be filed within six weeks i.e. on or before 30.10.2019, after duly serving copy to the other side.

Objections/reply to the IA No. 1329 of 2019 filed for interim relief shall be filed within two weeks i.e. on or before 27.09.2019, after duly serving copy to the other side.

The Appellant is permitted to file additional documents explaining the financial burden or coercive steps against the Appellant proposed by the lenders.

List the matter on **30.09.2019**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

vt/mkj